<u>NATIONAL COMPANY LAW TRIBUNAL</u> MUMBAI BENCH, MUMBAI

Application No. 378, 409, 410, 449, 577/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017

NAME OF THE PARTIES: Birla Shloka Edutech Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

<u>S. No.</u>	NAME	DESIGNATION	SIGNATURE
1.	Jysti N. Kholia	Prachichg longong Serutary Salia Self.	Actoria
	(for Apple" 3:	28,577,153) self	Dhivende Andre
2	Dhirendon ((409)	Dadia to constal a	Denershe Duli
3.	ARUNK (410)	DADIA Representative	
(Y)	Vineet	Tripatri Company Jun	etary

ORDER Application Nos. 378, 409,410, 449 and 577/73(4)/NCLT/MB/MAH/2017

- 1. The Learned Representatives from the side of few Applicants, Applicant himself in person and Representative of the Company are present.
- 2. The Learned Representative from the side of the Respondent is present and through an Affidavit stated that the Payments have been made to 18 Depositors barring Depositor No. 153 Mr. Harakchand Hirji Chheda. It is stated that the Principal amount is Rupees Three Lakhs and the Maturity date is 3rd August 2015 and after calculating the interest a D.D. of Rs. 4,12,500/- is ready and if accepted by the Depositor shall be handed over to him.

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- 3. Likewise Depositor No. 232 Mr. Raymond David Fernandes it is stated that the Principal amount is Rupees One Lakh and the Maturity date is 2nd August 2015 and after calculating the interest, a D.D. of Rs. 1,43,000/- is ready and if accepted by the Depositor shall be handed over to him.
- 4. Drafts are now delivered. The Payments have been made, hence according to the Respondents the matter stood settled.
- 5. However, the Learned Counsel from the side of the Depositor No. 3 only made a statement that on behalf of her client she want to plead the case that as per the terms of the Depositor's Agreement he is entitled to interest not upto the date of Maturity but till the date of receipt of the Payment. For this limited purpose in respect of Application No. 153/2017 matter is listed on 22nd November, 2017.
- 6. The Rest of the Petitions stand disposed of. Consigned to the Records.

Sd/-Bhaskara Pantula Mohan Member (Judicial) 11.10.2017 aah Sd/-M.K. Shrawat Member (Judicial)